

**Notifications issued under the provisions of the Goa Employment (Conditions of Service) and Retirement Benefit Act, 2001 (Goa Act 35 of 2001)**

| <b>Sr. No</b> | <b>Notification No. and date</b>                                  | <b>Section/Rules</b> | <b>Official Gazette reference</b>                    |
|---------------|---|----------------------|--|
| 1.            | <a href="#">No. 22-9-2003-LAB dated 27-5-2004</a>                 | Section 1(3)         | Series-I No. 9 (Extraordinary) dated 31-5-2004       |
| 2.            | <a href="#">No. 28/25/2001/LAB dated 28-11-2001</a>               | Section 3(1)         | Series-II No. 35 (Extraordinary- 2) dated 30-11-2001 |
| 3.            | <a href="#">No. 22/9/2003-LAB-Part file dated 3-9-2004</a>        | Section 3(1-A) (2)   | Series-II No. 25 dated 16-9-2004                     |
| 4.            | <a href="#">No. 22/9/2003-LAB-Part file dated 3-9-2004</a>        | Section 13-B (1)     | Series-II No.25 dated 16-9-2004                      |
| 5.            | <a href="#">No. 22/9/2003-LAB-Part file dated 3-9-2004</a>        | Section 13-B (1)     | Series-II No.25 dated 16-9-2004                      |
| 6.            | <a href="#">CL/P.A./(107)/2001/4150dated 20-9-2001</a>            | Section 1(3)         | Series-I No. 25 (Extraordinary-3) dated 21-9-2001    |
| 7.            | <a href="#">CLIP.A./(107)/2001/4151 dated 20-9-2001</a>           | Section 2            | Series-I No. 25 (Extraordinary-3) dated 21-9-2001    |
| 8.            | <a href="#">CL/P.A./( 1 07)/2001/4152 dated 20-9-2001</a>         | Section 3(2)         | Series-I No. 25 (Extraordinary-3) dated 21-9-2001    |
| 9.            | <a href="#">24/11/2003-LAB dated 10-7-2003</a>                    | Section 1(3)         | Series-I No. 15 (Extraordinary-2) dated 15-7-2003    |
| 10.           | <a href="#">24/44/2018-LAB/13dated 02-01-2019</a>                 | Section 3(2)         | Series I No. 41 dated 10-01-2019                     |
| 11.           | <a href="#">No. 24/14/2013-LAB/782 dated 18th November, 2013.</a> | Section 2            | Series II No. 35 dated 28-11-2013                    |
| 12.           | <a href="#">No. 24/14/2013-LAB/617 dated 11th October, 2019.</a>  | Section 2            | Series II No. 29 dated 17-10-2019                    |

**GOVERNMENT OF GOA**  
Department of Labour

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Notification

22-9-2003-LAB

In exercise of the powers conferred by sub-section (3) of Section 1 of the Goa Employment (Conditions of Service) and Retirement Benefit Act, 2001 (Goa Act 35 of 2001) (hereinafter called the "said Act"), the Government of Goa, hereby appoints the 1<sup>st</sup> day of June, 2004, as the date on which the provisions of the said Act shall come into force in respect of the establishment specified in sub-clause (i) of clause (n) section 2 of the said Act.

By order and in the name of the Governor of Goa  
*Vasanti H. Parvatkar*, Under Secretary (Labour)

Panaji, 27<sup>th</sup> May, 2004.

*(Published in the Official Gazette Series-I No. 9 (Extraordinary) dated 31-5-2004)*

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Department of Labour

**Notification**

No. 28/25/2001/LAB

In exercise of the powers conferred by sub-section (1) of section 3 of the Goa Employment (Conditions of Service) and Retirement Benefit Act, 2001 (Goa Act 35 of 2001) (hereinafter called the 'said Act'), the Government of Goa hereby notifies the officer specified in column (2) of the Schedule hereto, as 'Registering Officer', with jurisdiction as specified in the corresponding entry in column (3) of the said Schedule, for the purposes of the said sub-section (1) of Section 3 of the said Act, with immediate effect.

**SCHEDULE**

| Sr. No. | Designation of the Officer  | Jurisdiction of Officer      |
|---------|-----------------------------|------------------------------|
| (1)     | Labour Inspectors, H.O.     | Whole of the State of Goa    |
| (2)     | Labour Inspector, Panaji    | Tiswadi taluka               |
| (3)     | Labour Inspector, Margao    | Salcete and Canacona talukas |
| (4)     | Labour Inspector, Vasco     | Mormugao taluka              |
| (5)     | Labour Inspector, Mapusa    | Bardez and Pernem talukas    |
| (6)     | Labour Inspector, Bicholim  | Bicholim and Satari talukas  |
| (7)     | Labour Inspector, Ponda     | Ponda Taluka                 |
| (8)     | Labour Inspector, Curchorem | Sanguem and Ouepem talukas.  |

By order and in the name of the Governor of Goa

Swapnil M. Naik, Joint Secretary (Labour)

Panaji, 28th November, 2001.

*(Published in the Official Gazette Series-II No. 35 (Extraordinary-2) dated 30-11-2001)*

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Department of Labour

**Notification**

No. 22/9/2003-LAB-Part file

In exercise of the powers conferred by sub-sections (1-A) and (2) of Section 3 of the Goa Employment (Conditions of Service) and Retirement Benefit Act, 2001 (Goa Act 35 of 2001) (hereinafter called the "said Act"), the Government of Goa, hereby authorises *M/s. Goa Electronic Ltd.*, for the purposes of the said sub-section (1-A) and (2) of Section 3 of the said Act, with immediate effect.

By order and in the name of the Governor of Goa  
*Vasanti H. Parvatkar*, Under Secretary (Labour)

Panaji, 3rd September, 2004.

*(Published in the Official Gazette Series-II No. 25 dated 16-9-2004)*

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**Notification**

No. 22/9/2003-LAB-Part file

In exercise of the powers conferred by sub-section (1) of Section 13-B of the Goa Employment (Conditions of Service) and Retirement Benefit Act, 2001 (Goa Act 35 of 2001) (hereinafter called the 'said Act'), the Government of Goa, hereby specifies, the Additional Labour Commissioner, Panaji, Goa, as the officer, and fine to the extent as specified in Sections 12 and 13 of the said Act, as the amount, for the purposes of the said Sub-section (1) of Section 13 B of the said Act, with immediate effect.

By order and in the name of the Governor of Goa  
*Vasanti H. Parvatkar*, Under Secretary (Labour)

Panaji, 3rd September, 2004.

*(Published in the Official Gazette Series-II No. 25 dated 16-9-2004)*

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**Notification**

No. 22/9/2003-LAB-Part file

In exercise of the powers conferred by sub-section (1) of Section 13-B of the Goa Employment (Conditions of Service) and Retirement Benefit Act, 2001 (Goa Act 35 of 2001) (hereinafter called the "said Act"), the Government of Goa, hereby specifies, the Deputy Labour Commissioner, Margao, Goa as the officer, and fine to the extent as specified in Sections 12 and 13 of the said Act, as the amount, for the purposes of the said sub-section (1) of Section 12 and 13 of the said Act, with immediate effect.

By order and in the name of the Governor of Goa  
*Vasanti H. Parvatkar*; Under Secretary (Labour)

Panaji, 3rd September, 2004.

*(Published in the Official Gazette Series-II No.25 dated 16-9-2004)*

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GOVERNMENT OF GOA

Department of Labour

**Notification**

CL/P.A./(107)/2001/4150

In exercise of the powers conferred by sub-section (3) of section 1 of the Goa Employment (Conditions of Service) and Retirement Benefit Act, 2001 (Goa Act 35 of 2001 hereinafter called the "said Act"), the Government of Goa hereby appoints the 20<sup>th</sup> September, 2001, as the date on Which the provisions of the said Act shall come into force in respect of the establishments Specified in sub-clauses (VI) and (be) of clause (n) of section 2 of the said Act.

By order and in the name of the Governor of Goa  
*R. Raghu Raman*, Secretary (Labour)

Panaji, 20<sup>th</sup> September, 2001.

*(Published in the Official Gazette Series-I No. 25 (Extraordinary-3) dated 21-9-2001)*

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**Notification**

CLIP.A./(107)/2001/4151

In exercise of the powers conferred by clause (e) of section 2 of the Goa Employment (Conditions Of Service) and Retirement Benefit Act, 2001 (Goa Act 35 of 20(1) (hereinafter called as the “said Act”), the Government of Goa hereby notifies, Secretary, Labour, Government of Goa, as the competent authority for the purposes of the said Act, with immediate effect

By order and in the name of the Governor of Goa  
*R. Raghu Raman*, Secretary (Labour)

Panaji, 20<sup>th</sup> September, 2001.

*(Published in the Official Gazette Series-I No. 25 (Extraordinary-3) dated 21-9-2001)*

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### **Notification**

CL/P.A./ ( 1 07)/2001/4152

In exercise of the powers conferred by sub-section (2) of section 3 of the Goa Employment (Conditions of Service) and Retirement Benefit Act, 2001 (Goa Act 35 of 2001) (hereinafter called as the "said Act"), the Government of Goa hereby notifies the details of the identity card to be issued by the competent authority under the provisions of the said Act, as follows, namely:-

The Identity Card, popularly known as Smart Card, shall be of 8 c.m. x 5 C.m. size with photograph and particulars of the workmen in electronic chip giving the details of the workmen in the following items:-

- (1) Name
- (2) Temporary Residential Address
- (3) Permanent Residential Address
- (4) Sex
- (5) Marital Status
- (6) Father's /Husband's Name
- (7) Place of Birth
- (8) E.S.I. Number
- (9) P. F. Number
- (10) Gross Salary
- (11) Nominee of Applicant
- (12) Address outside Goa
- (13) Number of dependant relatives residing with the Applicant (14)Domicile Stats.

The Government further notifies that the Identity Card „in the above proforma shall be issued in three colours viz. green, orange and red depending upon the domicile of the person in Goa. Persons who have been domicile of the State of Goa for more than „fifteen years“ shall be issued „green colour“ Card and those who have been domicile for a period of more than „five years“ and less than „fifteen Years“, shall be issued „orange colour“ card and these who have been domicile for less than „five Years“ shall be issued „red colour“ card.

By order and in the name of the Governor of Goa  
*R. Raghu Raman*, Secretary (Labour)

Panaji, 20<sup>th</sup> September, 2001.

**GOVERNMENT OF GOA**

Department of Labour

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**Notification**

24/11/2003-LAB

In exercise of the powers conferred by sub-section (3) of section 1 of the Goa Employment (Condition of Service) and Retirement Benefit Act, 2001 (Goa Act 35 of 2001) (hereinafter called the said Act"), the Government of Goa hereby appoints the 14th July, 2003, as the date on which the provisions of the said Act shall come into force in respect of the establishments specified in sub-clauses (ii), (iii), (iv), (v) and (vii) of clause (n) of section 2 of the said Act.

By order and in the name of the Governor of Goa  
V. R. Ghaisas, Under Secretary (Labour)

Panaji, 10th July, 2003.

*(Published in the Official Gazette Series-I No. 15 (Extraordinary-2) dated 15-7-2003)*

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Department of Labour

Notification

24/44/2018-LAB/13

In pursuance of sub-section (2) of section 3 of the Goa **Employment (Conditions of Service) and Retirement Benefit Act, 2001** (Goa Act 35 of 2001) and in supersession of Government Notification No. CL/P.A./(107)/2001/4152 dated 20-9-2001, published in the Official Gazette, Extraordinary No. 3, Series I No. 25, dated 21-9-2001, the Government of Goa hereby notifies that the identity card to be issued by the competent authority shall be in the form of a Smart Card and its size shall be 8 c.m. x 5 c.m. with photograph and particulars of the workmen in electronic chip giving the following details of the workman, namely:—

- (1) Application number.
- (2) Full name including first name, middle name and last name.
- (3) Complete current address.
- (4) Complete permanent address.
- (5) Gender.
- (6) Date of Birth.
- (7) Email-ID.
- (8) Mobile number.
- (9) Marital Status.
- (10) Number of years of residence in Goa.
- (11) Number of years of residence of his spouse in Goa.
- (12) Guardian's/Father's/Mother's name.
- (13) Religion.
- (14) Caste (Other Backward Class/Schedule Caste/ Schedule Tribes/General).
- (15) Issuing Authority of the Caste Certificate with date and other details.
- (16) Aadhaar Card details.
- (17) Bank details.
- (18) Physical attributes (Height, Weight).
- (19) If differently abled, details.
- (20) Status of employment.
- (21) Mother tongue.
- (22) Family income.
- (23) Government service retiree/son or daughter of freedom fighter/sports person.
- (24) Employment Exchange Registration details.
- (25) Employed or un-employed.
- (26) Total working experience.
- (27) Working sector with employer details.
- (28) Work profile.
- (29) Salary details.
- (30) Employees State Insurance, Provident Fund, Health Card numbers.
- (31) Education Qualifications/details.
- (32) Medium of Education.
- (33) Nature of Course.
- (34) Grade/Percentage obtained.
- (35) Certificate course details/skilled set achieved.
- (36) Reference persons details.
- (37) Nominee details.

(38) Payment details.

The Government further notifies that the Identity Card in the above details shall be issued in one single color.

This Notification shall come into force with immediate effect.

By order and in the name of the Governor of Goa.

A. S. Mahatme, Under Secretary (Labour).

Porvorim, 2nd January, 2019.

*(Published in the Official Gazette Series I No. 41 dated 10-01-2019)*

Notification

No. 24/14/2013-LAB/782

In exercise of the powers conferred by clause (e) of Section 2 of the Goa Employment (Conditions of Service) and Retirement Benefit Act, 2001 (Goa Act 35 of 2001) (hereinafter called as the “said Act”) and in supersession of the Government Notification No. CL/P.A./(107)/2001/4151 dated 20-09-2001, published in the Official Gazette, Extraordinary No. 3, Series I No. 25 dated 21-09-2001, the Government of Goa hereby notifies the Deputy Labour Commissioner, Panaji, as the competent authority for the purposes of the said Act, with immediate effect.

By order and in the name of the Governor of Goa.

Shashank V. Thakur, Under Secretary (Labour).

Porvorim, 18th November, 2013.

(Supersedes vide Notification No. No. 24/14/2013-LAB/617 dated 11th October, 2019; published in the Official Gazette Series II No. 29 dated 17-10-2019)

*(Published in the Official Gazette Series II No. 35 dated 28-11-2013)*

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Notification

No. 24/14/2013-LAB/617

In exercise of the powers conferred by Clause (e) of section 2 of the Goa Employment (Conditions of Service) and Retirement Benefit Act, 2001 (Goa Act 35 of 2001) (hereinafter called as the “said Act”) and in supersession of the Government Notification No. 24/14/2013-LAB/782 dated 18th November, 2013, published in the Official Gazette, Series II No. 35 dated 28th November, 2013, the Government of Goa hereby notifies the Deputy Labour Commissioner, Panaji and the Deputy Labour Commissioner, Margao, as the competent authority for the Districts of North Goa and South Goa respectively, within their respective jurisdiction, for the purposes of the said Act, with immediate effect.

By order and in the name of the Governor of Goa.

A. S. Mahatme, Under Secretary (Labour).

Porvorim, 11th October, 2019.

*(Published in the Official Gazette Series II No. 29 dated 17-10-2019)*

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